185

project is expected to enhance the judicial productivity both qualitatively and quantitatively; make justice delivery system more cost effective and bring greater

transparency with optimum use of ICT. The efficiency in the court processes following computerisation/ICT enablement and process re-engineering should

contribute to pendency reduction eventually.

The e-Courts project envisages the computerization of 14,249 district and subordinate courts in 3,069 court complexes by March 2014. A budget of Rs. 935 crore has been approved for the project, of which Rs. 487.89 crore has been utilised by 31st March 2012. 11,165 courts have been computerized in the country as on 31st October, 2012 by way of installation of hardware, LAN and deployment of software. e-Courts Project also envisages provisioning of laptops, computers, printers, scanners, servers, networking equipments, network cabling, and uninterrupted power supply and Wide Area Network Connectivity at all the targeted courts. After the courts are ICT enabled, they would provide eServices to the citizens, litigants, advocates and other stakeholders.

The current phase of the project will continue for the first two years of the Twelfth Five Year Plan, i.e. until 2013-14. For this, Rs. 390 crore has been proposed for the project.

In Andhra Pradesh 937 courts are to be computerised by 31st March, 2014 of which, 582 district & subordinate courts have been made ICT enabled/ computerised by 31st October 2012.

Prevention of judges from post retirement jobs

395. SHRI M.P. ACHUTHAN:

SHRI D. RAJA:

SHRI MOHD. ALI KHAN:

Will the Minister of LAW AND JUSTICE be pleased to state:

- whether Government is considering a proposal to prevent judges of the Supreme Court and the High Courts from taking up post retirement jobs; and
 - (b) if so, the details thereof and the steps being taken in this regard?

THE MINISTER OF LAW AND JUSTICE (SHRI ASHWANI KUMAR): (a) No. Sir.

(b) Does not arise.